

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 335 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017**

**NAME OF THE COMPANY:** M/s RDC Concrete India (P) Ltd. Vs. M/s Bengal Unitech Universal Infrastructure (P) Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s) :	Mr. Digvijay Rai, Advocate Mr. Fanish Kumar Rai, Advocate Mr. Abinash Kumar, Advocate
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For the Respondent (s) :	None
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**ORDER**

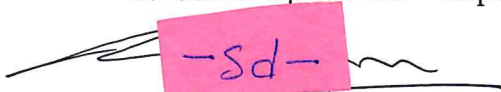
Ld. Counsel for the Petitioner submits that they have not been able to serve the Corporate Debtor at its registered address as the said office was sealed under the orders of the SDM in compliance of directions passed by the National Consumer Disputes Redressal Commission.

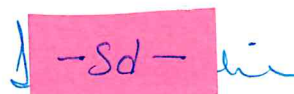
In view of the same, it would be expedient that the company should be served through its Managing Director/ Director. Let steps be taken. Affidavit of service be filed.

This Bench also finds that there is improper compliance of the provisions of Section 9(3)(c) of the Code.

An opportunity is being given to the Petitioner to remove the defects.

To come up on 25<sup>th</sup> September, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**